

DIVISION BENCH
COURT - II

P-113

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/246(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND MARCH 2024, 10:30 A.M

IN THE MATTER OF	VHYOM MINES AND MINERALS PRIVATE LIMITED VS KAMPER CONCAST LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Avirup Chatterjee, Adv.] For the Operational Creditor
Mr. Prasenjit Pal, Adv.]
Mr. Rishav Das, Adv.]

Mr. Tarun Chatterjee, Adv.] For the Corporate Debtor

ORDER

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the Corporate Debtor present.
2. Last chance is given to the learned Counsel appearing on behalf of the Corporate Debtor to file reply affidavit in C.P. (IB)/246(KB)2023 within a period of one week subject to payment of Rs.25,000/- (Rupees Twenty-five thousand only) to the Prime Minister's National Relief Fund in terms of Rule 149 of the National Company Law Tribunal Rules, 2016.
3. List this matter for consideration on **24th April, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**